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WA-725-2022

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 21st OF APRIL, 2025

WRIT APPEAL No. 725 of 2022

THE STATE OF MADHYA PRADESH AND OTHERS Versus

PREM LAL VISHWAKARMA AND OTHERS

Appearance:

Shri Bramhadatt Singh, learned Deputy Advocate General for appellant/State.

Shri Vishwa Mohan Bhardwaj, learned counsel for the respondents.

ORDER

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

Heard on I.A. No.8789/2022, which is an application for condonation of delay of 4091 days in filing the appeal.

- 2. The present appeal has been filed seeking the following reliefs: It is therefore, prayed that this-Hon'ble Court may kindly be pleased to allow the writ appeal by setting aside order dated 04-01-2011 passed in M.P. No.695/1993 passed by this Hon'ble Court, in the interest of justice
- 3. The impugned order was passed on 04/01/2011, but it is contended that State authorities got knowledge of order only in year 2021 and then OIC of the case was appointed on 21/01/2022 by Collector, Jabalpur, who applied for certified copy of the order as well as collected the relevant record of the



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case and immediately thereafter approached the Advocate General Office on 20/04/2022. Thus, the steps have been taken by the appellant/State after 11 years and there is no explanation in between what had happened and why these steps were taken to challenge the impugned order dated 04/01/2011 passed in MP No.695/1993, when the State was duly represented while passing the said order on 4/01/2011.

- 4. In view of above, since the delay is not explained, therefore, we are not inclined to condone the delay, hence the application (I.A. No.8789/2022) is dismissed.
 - 5. Consequently, the appeal is also rejected.
- 6. The appellant/State is directed to comply the order of Writ Court within two months from today.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

RS